

| Serial<br>No. of<br>Order | Date of<br>Order | Order with Signature  |
|---------------------------|------------------|---|
| 5                         | 20.2.90          | <p>Call on 26.3.91 for hearing since<br/>Mr. P.N. Mohapatra, learned Advl. standing<br/>Counsel is on accommodation today.<br/>Stay order to continue till then.</p> <p><i>Vice-Chairman</i></p>  |
| 6                         | 26.3.91          | <p>Mr. K.P. Misra, learned Counsel<br/>undertakes to appear for the applicant<br/>in course of the day.<br/>Call on 5.4.91 for hearing.<br/>Stay order to continue till then.</p> <p><i>Vice-Chairman</i></p>   |
| 7                         | 3.4.91           | <p>A Memo has been filed by the advocate<br/>for the applicant for withdrawing this application<br/>for presentation, in the proper forum on the ground<br/>that this Tribunal has no jurisdiction to entertain<br/>the application as the applicant is an employee working<br/>in the CRPF organisation which is deemed to be a part<br/>of the Armed forces. In view of this submission the<br/>applicant is allowed to withdraw the application.<br/>The case is disposed of as withdrawn.</p> <p><i>Vice-Chairman</i></p> <p><i>Member (Judicial)</i></p> |